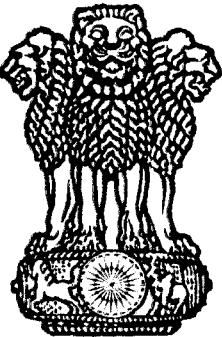


The

Kolkata **Gazette**
 सत्यमेव जयते
Extraordinary
 Published by Authority

ASADHA 9]

SATURDAY, JUNE 30, 2012

[SAKA 1934]

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 920-L.—30th June, 2012.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 20 of 2012

**THE WEST BENGAL ADVOCATES WELFARE FUND
(AMENDMENT) BILL, 2012.**

**A
BILL**

to amend the West Bengal Advocates Welfare Fund Act, 1991.

WHEREAS it is expedient to amend the West Bengal Advocates Welfare Fund Act, 1991, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XIII of 1991.

It is hereby enacted in the Sixty-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

- (1) This Act may be called the West Bengal Advocates Welfare Fund (Amendment) Act, 2012.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Advocates Welfare Fund
(Amendment) Bill, 2012.*

(Clauses 2-5.)

Amendment of
section 2 of West
Ben. Act XIII of
1991.

2. In section 2 of the West Bengal Advocates Welfare Fund Act, 1991 (hereinafter referred to as the principal Act), after clause (d), the following clause shall be inserted:—

‘(da) “Corporation” means the West Bengal Advocates Welfare Corporation constituted under section 4 of the West Bengal Advocates Welfare Corporation Act, 2012;’.

West Ben. Act V
of 2012.

Amendment of
section 3.

3. For clause (ea) of sub-section (2) of section 3 of the principal Act, the following clause shall be substituted:—

“(ea) all sums collected by way of sale of stamps under sub-section (3a) of section 25A;”.

Amendment of
section 11.

4. In section 11 of the principal Act,—

(1) in clause (i) of sub-section (2),—

(a) for the words “inform under certificate of posting the applicants”, the words “inform the applicants” shall be substituted;

(b) for the words “on their applications”, the words “on their applications, in such manner as the State Government may, by notification, specify” shall be substituted;

(2) after sub-section (2), the following sub-section shall be inserted:—

“(3) The Trust Committee may, by making regulations, remit an amount from the Fund to the Corporation for the welfare, rehabilitation and settlement of the advocates practising in West Bengal.”.

Amendment of
section 25A.

5. In section 25A of the principal Act, after sub-section (3), the following sub-section shall be inserted:—

“(3a) The Trust Committee shall sale the stamps to the Bar Council.”.

STATEMENT OF OBJECTS AND REASONS.

The West Bengal Advocates Welfare Fund Act, 1991 (West Ben. Act XIII of 1991), has been enacted for the constitution of a fund and utilisation thereof for promotion of welfare of the advocates practising in West Bengal. The West Bengal Advocates Welfare Fund Trust Committee, in its 60th Meeting held on 12th August, 2011, has adopted a resolution for further amendment of few sections of the West Bengal Advocates Welfare Fund Act, 1991.

2. Besides, the West Bengal Advocates Welfare Corporation Act, 2012 (West Ben. Act V of 2012), has been enacted for the welfare, rehabilitation and settlement of the Advocates practising in West Bengal. Under the proviso to section 18 of the West Bengal Advocates Welfare Corporation Act, 2012, any sum received from the Advocates Welfare Fund under the West Bengal Advocates Welfare Fund Act, 1991,

*The West Bengal Advocates Welfare Fund
(Amendment) Bill, 2012.*

shall also form a part of the capital of the Corporation. In view of the aforesaid enabling provision, the West Bengal Advocates Welfare Corporation may receive any sum from the West Bengal Advocates Welfare Fund under the West Bengal Advocates Welfare Fund Act, 1991. However, corresponding enabling provision is required to be inserted in the West Bengal Advocates Welfare Fund Act, 1991, by virtue of which the West Bengal Advocates Welfare Fund Trust Committee may remit any amount to the West Bengal Advocates Welfare Corporation.

3. The Bill has been framed with the above objects in view.
4. There is no financial implication involved in this Bill.

KOLKATA,
The 30th June, 2012.

MOLOY GHATAK,
Member-in-charge.

By order of the Governor,

MALAY MARUT BANERJEE,
*Secy. to the Govt. of West Bengal,
Law Department.*